

IN THE INCOME TAX APPELLATE TRIBUNAL
PANAJI BENCH, PANAJI – VIRTUAL COURT

BEFORE SHRI R.S. SYAL, VICE PRESIDENT AND
SHRI PARTHA SARATHI CHAUDHURY, JUDICIAL MEMBER

ITA Nos.222, 223 & 224/PAN/2019
Assessment Years – 2012-13, 2013-14 & 2015-16

Thrift Co-operative Association Limited, Opposite Fire Station, Near Angaraki Building, Warkhande, Ponda, Goa – 403401. PAN : AAAAT6655M	Vs.	ITO, Ward – 2(2)/ ITO, Ward – 2(3) Panaji, Goa.
Appellant		Respondent

Assessee by
Revenue by

Shri Shyam Kamat.
Shri Y.V. Raviraj

Date of hearing 31.07.2020
Date of pronouncement 31.07.2020.

आदेश / ORDER

PER BENCH :

These appeals by the assessee arise out of the separate orders passed by the CIT(A), Panaji – 1, dated 20.03.2019 in relation to the assessment years 2012-13, 2013-14 & 2015-16, respectively.

2. Before us, the assessee has filed letters dated 30.06.2020 seeking withdrawal of the appeals. The relevant contents of such withdrawal letters, read as under :

'....We have decided to opt for Vivad Se Vishwas Scheme (VSVS) and accordingly filed the necessary forms with Commissioner of Income Tax for the said assessment year. Copy of Form No.3 generated from the Income Tax site regarding approval of the declaration by CIT is enclosed.

Hence we hereby request you to consider the same appeal as withdrawn."

3. On perusal of the above letters and having no objection from the side of the Id. DR, we allow the request of the assessee to withdraw the appeals.

4. In the result, all the appeals of the assessee are dismissed as 'withdrawn'.

Order pronounced in the open Court on 31st July, 2020.

Sd/-
(PARTHA SARATHI CHAUDHURY)
JUDICIAL MEMBER

Sd/-
(R.S.SYAL)
VICE PRESIDENT

पुणे Pune; दिनांक Dated : 31st July, 2020

Satish

आदेश की प्रतिलिपि अग्रेषित/Copy of the Order is forwarded to:

1. अपीलार्थी / The Appellant;
2. प्रत्यर्थी / The Respondent;
3. The CIT(A) Panaji-1
4. The Pr.CIT, Panaji
5. DR, ITAT, Panaji;
6. गार्ड फाईल / Guard file.

आदेशानुसार/ BY ORDER,

// True Copy //

Senior Private Secretary
आयकर अपीलिय अधिकरण ,पुणे / ITAT, Pune

		Date	
1.	Draft dictated on	31-07-2020	Sr.PS
2.	Draft placed before author	31-07-2020	Sr.PS
3.	Draft proposed & placed before the second member		JM
4.	Draft discussed/approved by Second Member.		JM
5.	Approved Draft comes to the Sr.PS/PS		Sr.PS
6.	Kept for pronouncement on		Sr.PS
7.	Date of uploading order		Sr.PS
8.	File sent to the Bench Clerk		Sr.PS
9.	Date on which file goes to the Head Clerk		
10.	Date on which file goes to the A.R.		
11.	Date of dispatch of Order.		

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